

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 570 of 2019

IN THE MATTER OF:

Naranbhai Dahyabhai Chavda & Anr.

...Appellants

Vs.

M/s. Dharmendra Enterprise & Ors.

...Respondents

Present: For Appellants: - None.

**For Respondents: - Mr. Harsh Singh, Advocate for R-3.
Mr. Vikky Dang, Advocate for R-2.**

O R D E R

29.08.2019— On 8th July, 2019, the only plea taken by the Appellant was that he intends to settle the matter with the Respondents, but we do not find anything on the record to suggest that the settlement has been reached with all the Creditors. The case was adjourned for the next date.

The matter was taken up on 27th August, 2019, but nobody appeared for the Appellant.

Today, also nobody appears on behalf of the Appellant. Mr. Harsh Singh, learned counsel appearing on behalf of 3rd Respondent and Mr. Vikky Dang, learned counsel appearing on behalf of 2nd Respondent.

The appeal is accordingly dismissed for non-prosecution. No costs.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g